

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1289/2021**

This the 27th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Paramjit Singh, Age 50 years, S/o S. Jivan Singh, R/o 167, Pukharni, P.O. Lam, Tehsil Nowshera District Rajouri.
2. Nagina Akhter, Age 49 years, W/o Anwar Hussain, R/o Ward No. 14, Rajouri, Tehsil and District Rajouri.

.....Applicants

(Advocate:- Mr. Arshid Pervaiz Malik-Not Present)

**Versus**

1. The UT of Jammu and Kashmir through its Commissioner/Secretary, Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Director Health Services, Jammu-180001.
3. Chief Medical Officer, Rajouri-180001.
4. Block Medical Officer, Nowshera, District Rjouri-185151.
5. Zakir Hussain, Working as Safaiwala, In SC Sranwan, District Doda-182202.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R**

**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur Member-A)**

At the outset, learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to consider and take a decision on the representation dated 14.07.2021 (Annexure No. A-4 to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.



2. We have heard Mr. Arshid Pervaiz Malik, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to consider and take a decision on the representation dated 14.07.2021 (Annexure No. A-4 to the O.A.) by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. The respondents will also see that the claim of the applicant is not barred by period of limitation.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*